

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH, AT  
CHENNAI**  
(Application under Section.14 and 15 read with section.18(1) of National Green  
Tribunal Act,2010)

**ORIGINAL APPLICATION NO. 133 OF 2025**

**IN THE MATTER OF:-**

**MEENAVA THANTHAI K.R. SELVARAJ KUMAR  
MEENAVAR NALA SANGAM,**

Represented by its President,  
M.R.Thiyagarajan

**...APPLICANT**

**VERSUS**

**UNION OF INDIA AND ORS.,**

**...RESPONDENTS**

**ADDITIONAL TYPED SET**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE NO.</b>
16.	RTI Reply from the Pollution Control Board, Tamil Nadu	A14	65

**THROUGH**



**G STANLY HEBZON SINGH**



**G VIGNESH**



**V ANANTHA KRISHNAN**

**COUNSEL FOR APPLICANT**

No.1, Nallathambi Road, Pammal,  
Chennai-600 075.

Email. team.legacylaw@gmail.com

Mobile No: 99401 78702



தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்

<p>அனுப்புநர் திரு. கோ. உதயகுமார், M.E., M.Tech., பொது தகவல் அலுவலர், மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம், மறைமலை அடிகளார் தெரு, மறைமலை நகர், செங்கல்பட்டு மாவட்டம் - 603 209.</p>	<p>பெறுநர், திரு. M.R. தியாகராஜன், B.A.,L.L.B. நெ.48, கிழக்கு மாத கோவில் தெரு, இராயபுரம், சென்னை - 600013.</p>
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கடித எண். மாசு.சூ.பொ/தநாமாகவா/மமந/த.பெ.உ.ச./கோ.எண் /2025 நாள்: 23.04.2025

அய்யா,

பொருள்: தநாமாகவாரியம் - மா.சு.சூ.பொ.ம.ம.ந - தகவல் பெறும் உரிமைச் சட்டம் 2005-ன் கீழ் தகவல் வழங்குதல் - தொடர்பாக.

- பார்வை: 1. தங்களின் மனு நாள்.21.03.2025. இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.24.03.2025.  
2. இவ்வலுவலக கடித எண்: மாசு.சூ.பொ/தநாமாகவா/மமந/த.பெ.உ.ச./கோ.எண்/2025 நாள்: 02/04/2025.  
3. தங்களின் மனு நாள்.20.04.2025. இவ்வலுவலகத்தில் பெறப்பட்ட நாள்.23.04.2025.

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மேற்கண்ட பார்வையின் படி தாங்கள் கோரியுள்ள செங்கல்பட்டு மாவட்டம், செய்யூர் வட்டம், கோட்டை காடு கிராமம் சர்வே எண். 85,86,88,90 -ல் உள்ள ஆலம்பர Resort-ன் நிறுவனத்திற்கான இசைவாணை மற்றும் முகாந்திர விளக்கக்கடிதம் மொத்தம் 13 பக்கங்கள் கொண்ட நகல்கள் இத்துடன் இணைத்து அனுப்பப்படுகிறது.

*[Handwritten Signature]*  
23/4/25

பொது தகவல் அலுவலர்/  
மாவட்ட சுற்றுச்சூழல் பொறியாளர்,  
தமிழ்நாடு மாசு கட்டுப்பாடு வாரியம்,  
மறைமலைநகர்.

*[Handwritten Signature]*  
23/4/25

இணைப்பு: மேலே குறிப்பிட்டுள்ள படி.

**TRANSLATED COPY****TAMIL NADU POLLUTION CONTROL BOARD**

<b>From:</b> Mr. K. Udayakumar, M.E., M. Tech. District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalai Adigal Street, Maraimalai Nagar, Chengalpattu District - 603 209.	<b>To:</b> Mr. M.R. Thyagarajan, B.A,L.L.B, No. 48, East Mada Koil Street, Royapuram, Chennai - 600013.
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**Letter No: DEE/TNPCB/RTI/Co.No/2025 Date: 23.04.2025**

Dear Sir,

**Subject: TNPCB - District Environmental Engineer - Providing information under the Right to Information Act, 2005 - Regarding.**

**Ref:**

1. Your petition dated 21.03.2025, received in this office on 24.03.2025.
2. This office letter No.: PCB/TNPCB/MOEFCC/Co.NO/2025, dated 02/04/2025.
3. Your petition dated 20.04.2025, received in this office on 23.04.2025.

As per the above reference requested by you, copies of the Consent Order and detailed explanatory letter for the establishment of Alampara Resort in Survey Nos. 85, 86, 88, 90 of Kottaikadu Village, Cheyyur Taluk, Chengalpattu District, totalling 13 pages are enclosed herewith and sent.

District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar.

Enclosed: As mentioned above.



02478 TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. : MMN/ 261/2013

Proceedings No. : DEE/TNPCB/MMN/F.2305/OL/ W/2013 dated: 06.12.2013

Sub : Tamil Nadu Pollution Control Board - Consent for Establishment -

M/s. Alampara Hotels and Resorts Private Limited,  
S.No. 85, 86, 88(p), 90(p), 91(p), 92, 94(p), 95(p),  
Kottaikkaddu Village,  
Cheyyur Taluk,  
Kancheepuram District

For the establishment or take steps to establish the Industry under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988) - Reg.

- Ref: 1. Your Application through CARE Centre CC18332, dated: 26.11.2013  
2. DEE I.R. No. : DEE /TNPCB/MMN/F.2305/OL/2013, dated. 28.11.2013  
3. Minutes of the 63<sup>rd</sup> ZCCC meeting held on 29.11.2013 ( Item No. 63- 16)

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 (Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Managing Director,  
M/s. Alampara Hotels and Resorts Private Limited,

(hereinafter referred to as 'The Applicant') authorizing him/her/them to establish or take steps to establish the Industry in the site mentioned below:

S.No. 85, 86, 88(p), 90(p), 91(p), 92, 94(p), 95(p),  
Kottaikkaddu Village,  
Cheyyur Taluk,  
Kancheepuram District

This Consent to establish is valid for two years or till the Industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



## TAMILNADU POLLUTION CONTROL BOARD

To

The Managing Director,  
**M/s. Alampara Hotels and Resorts Private Limited,**  
No. 7, Cathedral Road,  
Gopalapuram,  
Chennai - 600 086

Copy to

1. The Executive Officer,  
Edaikalinadu Town Panchayat,  
Cheyyur Taluk  
Kancheepuram District

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for  
favour of kind information.



# TAMILNADU POLLUTION CONTROL BOARD

## SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity
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a Main Products manufactured:

1. Hotel and Resort with total Built up Area of 16,783 Sq. m comprises with Public Area Block (G) consist of Restaurant, Banquet Hall, Bar etc., Spa block (G+1), Villa Type - A (G+1) 4 nos., Villa - B (G) 14 nos., Villa - C (G+1) 6 nos. with 38 rooms.

b By/Intermediate products manufactured:

Nil

2. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
1	Sewage	28.5	For Flushing and Gardening within the premises

3. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

Nature of Effluent	Sl. No.	Components of ETP	Nos.	Dimensions (in metres)	Mechanical equipment like Aerator	
					Capacity	Nos
(1)	(2)	(2)	(3)	(4)		
Sewage	1	Bar Screen Chamber	1	1.0mx0.9mx0.9m	--	--
	2	Equalization tank	1	3.8mx3.0mx2.7m	--	--
	3	MBBR Reactor Tank	1	3.0mx2.5mx2.7m	--	--
	4	Settling tank	1	1.9mx1.1mx2.7m	--	--
	5	Clarified water tank	1	3.0mx1.9mx2.7m	--	--
	6	Filter feed tank	1	3.0mx1.9mx2.7m	--	--
	7	Ultra filtration tank	1	3.0mx1.9mx2.7m	--	--
	8	Sludge Digester tank	1	1.1mx0.9mx2.7m	--	--
	9	Pressure sand filter	1	0.6m dia x 1.8 m	--	--
	10	Activated Carbon filter	1	0.5m dia x 1.8 m	--	--
	11	Ultra Filtration	1	3000 LPH	--	--
	12	UV Disinfection system	1	3 m3/hr	--	--
	13	Filter Press	1	5 Plates	--	--

4. Additional conditions.

1. The unit shall provide Sewage Treatment Plant as proposed to treat the sewage so as to achieve the standards prescribed by the Board.
2. The unit shall utilize the treated sewage for gardening and for toilet flushing within the premises after satisfying the standards prescribed by the Board.

POLLUTION PREVENTION PAYS

செயல்பாட்டு கட்டுப்பாட்டு வாரியத்திற்கு உட்பட்டது.





## TAMILNADU POLLUTION CONTROL BOARD

3. The unit shall install water meters to record the daily consumption of water and separate electromagnetic flow meter at the inlet and outlet of STP to record actual flows on a dally basis.
4. The unit shall dispose the non-hazardous solid wastes to the recyclers then and there without accumulating within the same within the premises.
5. The unit shall provide storm water drain in and around the proposed construction area and ensure that there will not be any water logging in and around the premises.
6. The unit shall provide rain water harvesting facilities so as to recharge the ground water in that area.
7. The unit shall ensure that sufficient parking space is provided within the premises itself for the anticipated peak traffic and in no case the vehicles of the inmates or visitors be parked outside the premises or on road sides.
8. Traffic congestion near the entry and exit points from roads adjoining the proposed projects site shall be avoided. Parking shall be fully internalized and no public space should be utilized.
9. The unit shall ensure that no development activity shall be carried out in the No Development Zone as decaled under CRZ Notification, 2011.
10. The unit shall install Solar Panel of ROHs standards for street lighting within the factory premises.
11. The unit shall install Solar Panel of ROHs standards for lighting of the office and factory building to the maximum extent possible.

District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar



# TAMILNADU POLLUTION CONTROL BOARD

## GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The industry shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. The unit shall construct compound wall around the boundary of the unit.
4. Samples of water from the wells or any other nearby water sources have to be taken by the unit and get them analyzed by the Board Laboratory to develop base line data to assess the existing water quality.
5. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant to ensure continuous operation of the Effluent Treatment Plant.
6. The consent does not authorize or approve the construction of any physical structures or facilities, or the undertaking of any work in any natural watercourse.
7. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
8. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (if applicable).
9. Consent to operate will not be issued unless the unit complies with all the conditions of consent to establish.
10. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

*D. Venkatesh*  
6/1/13  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar

*6/1/13*



**TAMILNADU POLLUTION CONTROL BOARD**



**CONSENT ORDER NO. : MMN/261/2013**

**Proceedings No. : DEE/TNPCB/MMN/F. 2305/OL/ A/2013, dated: 06.12.2013**

**Sub :** Tamil Nadu Pollution Control Board - Consent for Establishment -

**M/s. Alampara Hotels and Resorts Private Limited,**  
S.No. 85, 86, 88(p), 90(p), 91(p), 92, 94(p), 95(p),  
Kottaikkaddu Village,  
Cheyyur Taluk,  
Kancheepuram District

For the establishment or take steps to establish the industry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 (Central Act, 14 of 1981)- Reg.

- Ref:**
1. Your Application through CARE Centre CC18332, dated: 26.11.2013
  2. DEE I.R. No. : DEE /TNPCB/MMN/F.2305/OL/2013, dated. 28.11.2013
  3. Minutes of the 63<sup>rd</sup> ZCCC meeting held on 29.11.2013 ( Item No. 63- 16)

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 and the Rules and Orders made there under to

The Managing Director,  
**M/s. Alampara Hotels and Resorts Private Limited,**

(hereinafter referred to as 'The Applicant') authorizing him/her/them to establish or take steps to establish the industry in the site mentioned below:

S.No. 85, 86, 88(p), 90(p), 91(p), 92, 94(p), 95(p),  
Kottaikkaddu Village,  
Cheyyur Taluk,  
Kancheepuram District

This Consent to establish is valid for two years or till the industry obtains consent to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

*D. Narayana*  
6/12/13

**District Environmental Engineer**  
**Tamil Nadu Pollution Control Board**  
Maraimalai Nagar

**POLLUTION PREVENTION PAYS**



## TAMILNADU POLLUTION CONTROL BOARD

To

The Managing Director,  
**M/s. Alampara Hotels and Resorts Private Limited,**  
No. 7, Cathedral Road,  
Gopalapuram,  
Chennai - 600 086

Copy to

1. The Executive Officer,  
Edaikalinadu Town Panchayat,  
Cheyyur Taluk  
Kancheepuram District

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai  
for favour of kind information.



# TAMILNADU POLLUTION CONTROL BOARD

## SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

### Sl. No. Description

### Quantity

a *Main Products manufactured:*

1. **Hotel and Resort with total Built up Area of 16,783 Sq. m comprises with Public Area Block (G) consist of Restaurant, Banquet Hall, Bar etc., Spa block (G+1), Villa Type - A (G+1) 4 nos., Villa - B (G) 14 nos., Villa - C (G+1) 6 nos. with 38 rooms.**

b *By/Intermediate products manufactured:*

Nil

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Sl. No.	Source of Emission	APC measures to be provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.	DG - 625 KVA - 2 Nos	Stack	8	---	---

### 3. Additional conditions.

1. The unit shall ensure that the emission from DG sets shall satisfy the Ambient Air Quality / emission standards prescribed by the Board.
2. The unit shall ensure that the acoustic enclosures are provided to the DG sets to satisfy the Ambient Noise Level standards prescribed by the Board.
3. The unit shall develop green belt within the premises considering 25% of its total area as green belt area.
4. The unit shall ensure that no development activity shall be carried out in the No Development Zone as decaled under CRZ Notification, 2011.
5. The unit shall Install Solar Panel of ROHs standards for street lighting within the factory premises.
6. The unit shall Install Solar Panel of ROHs standards for lighting of the office and factory building to the maximum extent possible.

*D. V. S.*  
6/11/13

District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar

POLLUTION PREVENTION PAYS

சுற்றுச்சூழல் மாசுபாடு தடுப்பு காரியத்தை வாழ்வுக்கு!

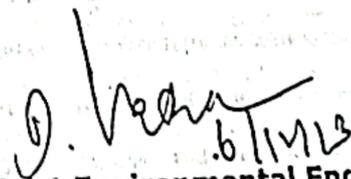




# TAMILNADU POLLUTION CONTROL BOARD

## GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change In the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide Immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish,
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

  
District Environmental Engineer  
Tamil Nadu Pollution Control Board  
Maraimalai Nagar

  
D. Mani

  
**Tamil Nadu Pollution Control Board**

O/o. District Environmental Engineer,  
Maraimalai Adigalar Street, Next to Municipal Office,  
Maraimalai Nagar, Chennai-603 209

Proceedings No. F. No. MMN2305/OL/DEE/MMN/W/2024/dt. 06.01.2025

Sub: TNPC Board- Industries-Issue of show cause notice under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 to the unit of M/s. Alampara Hotels and Resorts Private Limited, at Kottaikaddu Village, Cheyyur Taluk, Chengalpet District, Tamil Nadu - Reg.

Ref: 1. CTE Proc. No. DEE/TNPCB/MMN/F.2305/OLW&A/2013 dated 06.12.2013  
2. Inspection of your unit premises by AE of this office on 24.12.2024

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Tamil Nadu Pollution Control Board serves this notice on you as occupier of the unit M/s. Alampara Hotels and Resorts Private Limited at SF. No. 85, 86, 88(p), 90(p), 91(p), 92, 94(p), 95(p) of Kottaikaddu Village, Cheyyur Taluk, Chengalpattu District for contravening the provisions of the section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (herein after referred to as the Act).

Whereas, the unit has issued with for CTE from the Board vide reference 1<sup>st</sup> cited above with certain conditions including the following

1. The unit shall ensure that no development activity shall be carried out in the No Development Zone as declared under CRZ Notification, 2011
2. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate

Whereas your unit was inspected on 24.12.2024 by this office AE, during which the following was observed

1. The unit is in operation without obtaining prior Consent to Operate from the Board under the Act
2. The unit has established its Resort and Water Sports facilities in CRZ Area (Both CRZ III A – NDZ and CRZ III B) without prior CRZ Clearance thereby violating the CTE Condition

Thereby, you are violating the provisions of the Section 25 of the Act, which are offences punishable under Section 44 read with Section 45-A of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within Ten days from the date of receipt of this notice as to why penal action for an offence punishable under section 44 read with Section 45-A of the Act should not be initiated against you, as occupier for contravention of the provisions of the section 25 of the Act and also to show cause as to why directions under section 33-A of the Act should not be issued for closure of the unit, stoppage of power supply, water supply etc. to the unit.

Receipt Voucher

CR No. : 56

Dated : 23-Apr-25

Particulars	Amount
Account : RTI - Fees	26.00
	₹ 26.00

Through :

Indian Bank - Collection

On Account of :

CR No.56 dtd 23.04.2025- RTI fees Remitted by Mr.  
M.R.Thiyagarajan, No.48, East Madha Koil Street,  
Royapuram, Chennai-13. vide DD No. 677767 dtd 19.  
04.2025.

Amount (in words) :

INR Twenty Six Only

*[Handwritten Signature]*

Authorised Signatory

For District Environmental Engineer,  
Tamilnadu Pollution Control Board  
Chengalpattu Dist. @ Maraimalai Nagar

**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SZ) BENCH  
AT CHENNAI**

**O.A No. 133 OF 2025**

**ADDITIONAL TYPED SET  
FILED BY APPLICANT  
DATED 22.07.2025**

**M/S.**

**G STANLY HEBZON SINGH (3087/09)**

**G VIGNESH (5568/21)**

**V ANANTHA KRISHNAN (1031/24)**

**COUNSEL FOR APPLICANT**